GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA
UNSTARRED QUESTION NO. 4373
TO BE ANSWERED ON 30TH MARCH, 2022

CYBER APPELLATE TRIBUNAL

4373. SHRI RAJBAHADUR SINGH:
SHRI CHANDRA PRAKASH JOSHI:
SHRI SANGAM LAL GUPTA:
SHRI MAHENDRA SINGH SOLANKY:
SHRI MANOJ TIWARI:
SHRI BRIJBHUSHAN SHARAN SINGH:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of the number of cases brought to the notice of the Cyber Appellate Tribunal and the orders passed during the last three years;

(b) whether the Government plans to act on the recommendation of the Standing Committee to have more than one Bench of the Tribunal, if so, the details thereof; and

(c) whether any plan is proposed to increase the number of benches for speedy disposal of such cases and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR COMMUNICATIONS
(SHRI DEVUSINH CHAUHAN)

(a) Through the Finance Act 2017(7 of 2017), Telecom Disputes Settlement and Appellate Tribunal (TDSAT) was vested with powers to act as Appellate Tribunal under the Information Technology Act, 2000. The details of number of cases are as under:

<table>
<thead>
<tr>
<th>Year</th>
<th>Opening balance/Pendency</th>
<th>Fresh cases filed during the year</th>
<th>Final Disposal of cases during the year</th>
<th>Closing balance/pendency</th>
</tr>
</thead>
<tbody>
<tr>
<td>2022 (as on 16.03.2022)</td>
<td>96</td>
<td>0</td>
<td>2</td>
<td>94</td>
</tr>
<tr>
<td>2021</td>
<td>89</td>
<td>9</td>
<td>2</td>
<td>96</td>
</tr>
<tr>
<td>2020</td>
<td>78</td>
<td>11</td>
<td>0</td>
<td>89</td>
</tr>
<tr>
<td>2019</td>
<td>53</td>
<td>34</td>
<td>9</td>
<td>78</td>
</tr>
</tbody>
</table>

(b) & (c) There is no plan to increase the number of benches of TDSAT at this stage.

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